

TELECOM REGULATORY AUTHORITY OF INDIA

(General Administration)

Mahanagar Doorsanchar Bhawan, Jawahar Lal Nehru Marg, New Delhi-2

AUCTION NOTICE

A public auction of under mentioned vehicles, on as is where is basis, will be held at Mahanagar Doorsanchar Bhawan, (Next to Zakir Hussain college), Jawaharlal Nehru Marg, New Delhi - 110 002 on **6th April, 2013 (Saturday) at 1100 Hrs.** Details of the vehicles are as under:-

Vehicle No.	Make	Model
DL2CH6846	Ambassador	1998
DL2CH6905	Ambassador	1999
DL1V3221	Omni	1997
DL2CH6883	Maruti 800	1998
DL6CC1740	Maruti Esteem	1997

2. The vehicles will be available for inspection by interested bidders between **4.00 P.M. to 6.00 P.M.** on **3rd April, 2013** near reception office of TRAI.
3. The interested parties are requested to participate in the auction on the aforesaid place, date and time. All the bidders have to deposit a sum of Rs.10,000/- (Rupees Ten Thousand) only by means of a demand draft/banker's cheque drawn in favour of TRAI, New Delhi on the day of auction before 11.00 a.m. as Security Deposit which is refundable and register their name with the Board of Officers so detailed to dispose of the above vehicles through public auction. The security deposit will be refunded only to the unsuccessful bidders when the auction process is over. As a proof of identity and residence, the bidder should furnish a photocopy of PAN card/Voters ID/Ration Card/ Passport/ Driving Licence.
4. The vehicle will be auctioned to the highest bidder. The successful bidder will have to deposit 25% of the bid amount in cash at the fall of hammer. Before handing over the vehicle to the highest bidder, he will have to give an affidavit that he will get the vehicle transferred in his name and will not bring the vehicle to use for any purpose to prevent any misuse of the vehicle, its parts till it is in the ownership of Union of India. The successful bidder shall be liable to make full cash payment or through Bank Draft of any scheduled bank within three days after adjusting the amount of security deposit and 25% of bid amount deposited at the time of auction and pay all taxes/levies etc. applicable for registration of the vehicle in his name to the authorities concerned.
5. In case of failure on the part of the successful bidder to deposit full payment and affidavit as mentioned above, the entire amount deposited shall be forfeited.
6. The vehicles shall be and remain in every respect at the risk of the buyer from the date of acceptance of his offer by the representative of the TRAI and the TRAI shall be under no liability for the safe custody or preservation thereof from the date till the date of final removal.
7. All rights to decide the final bid is reserved with TRAI, whose decisions shall be final and binding in all the matters relating to the auction.



(V.K. Saxena)
Dy. Advisor (GA)